

SECTION XVII

MATTER FOR : 05.10.2015

R/COURT NO.: 02

ITEM NO. : 28

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 797 OF 2014

Rajjan Lal

... Appellant

VERSUS

Union of India & Anr.

... Respondents

OFFICE REPORT FOR PRE-FINAL

The matter above-mentioned was listed before the Hon'ble Court on 20th January, 2014, when the court was pleased to inter-alia pass the following Order:

**"Delay condoned.
Appeal admitted."**

The matter above-mentioned was listed before the Ld. Registrar Court on 29th April, 2015, when the court passed the following Order:

**"The learned counsel for the appellant shall
file the statement of case within a period of 45 days.
Service of notice is complete on the respondents but no one
has entered appearance on their behalf.
List again on 18.8.2015."**

It is submitted that there are two respondents in the matter and service of NLPA is complete in respect of both the respondents but no one has entered appearance on their behalf.

It is further submitted that counsel for the appellant has not filed statement of case so far.

It is also submitted that proviso 32(2) of Order XIX of New SCR 2013 read as "Provided that where as appellant who has entered appearance, does not file a statement of case within the time, as provided in sub-rule(1) it shall be presumed that the appellant does not desire to lodge statement of case in the appeal."

The matter above-mentioned is listed before the Registrar Court for Pre-Final hearing under Order V(I) Rule 30 of SCR 2013 with this office report.

DATED THIS THE 01ST DAY OF OCTOBER, 2015.

ASSISTANT REGISTRAR

Copy to : Mr. Ritesh Agrawal, Advocate

ASSISTANT REGISTRAR